

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA
REGIONAL BENCH – COURT NO.2**

Service Tax Appeal No. 76360 of 2019

(Arising out of Order-in-Original No 12/CCE/S.TAX/RKL/2018-19 dated 28.02.2019 passed by Commissioner of GST & Central Excise, Rourkela.

M/s Sahoo Enterprises,
DE-167. Basanti Colony, Rourkela-769012.

..Appellant

VERSUS

Commissioner of CGST & Cx, Rourkela,
KK-42, Civil Township, Rourkela-769004.

...Respondent

..

APPEARANCE :

None, for the Appellant

Shri S. S. Chattopadhyay, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE MR. RAJU, MEMBER (TECHNICAL)

FINAL ORDER No...75461/2021

DATE OF HEARING : 30.07.2021

DATE OF DECISION : 30.07.2021

PER BENCH:

Revenue has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues of M/s Sahoo Enterprises, (the appellant herein) under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the appeal of the appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open court)

Sd/-

**(P. K. Choudhary)
Member (Judicial)**

Sd/-

**(Raju)
Member (Technical)**

Tushar